

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)]
FOR THE ATTENTION OF CREDITORS OF JAI SAI RAM STEEL PRIVATE LIMITED

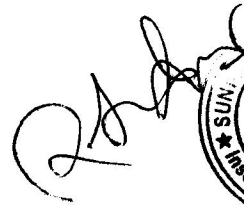
RELEVANT PARTICULARS		
1	Name of Corporate Debtor	JAI SAI RAM STEEL PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	07.07.2010
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Delhi
4	Corporate identity Number of Corporate Debtor	U27100DL2010PTC205436
5	Address of Registered office and principle office (if any) of Corporate Debtor	Regd Off:- Plot No. 130, Ground floor, Block-AA, Shalimar Bagh, New Delhi, 110088 Factory At:- Village-Ahmedpur, Delhi Road, Behind Diwan Farm, Sonipat, Haryana
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order - 30.07.2021 Passed in C.P. No. IB-3390(ND)/2019 by NCLT, New Delhi. Date of communication of order to Interim Resolution Professional – 05.08.2021
7	Estimated Date of Closure of Insolvency Resolution Process	27.01.2022
8	Name and Registration Number of Interim Resolution Professional	Sunil Prakash Sharma IBBI/IPA-002/IP-N00551/2017-18/11726
9	Address and Email of I.R.P as registered with Board	Lower Ground Floor, E-25, Lajpat Nagar-3, New Delhi-24 adv.sunilprakash@gmail.com
10	Address and Email to be used for correspondence with Interim Resolution Professional	Lower Ground Floor, J-12, Jangpura Extension, New Delhi-14 Phone No. 011-41716695 irpsunil.jaisairam@gmail.com
11	Last Date for submission on Claims	20.08.2021
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by IRP	Not yet ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class	Not Applicable
14	a) Relevant Forms	In terms of Regulations 7, 8, 8A, 9 and 9A of Insolvency Resolution Process for Corporate Persons Regulations, 2016, the claims may be submitted in their specified Forms. Form B by Operational Creditors; Form C by Financial Creditors; Form D by Workmen or Employees of Corporate Debtor; Form E by an Authorised Representative of Workmen and Employees; Form F by Claims by other Creditors;
	b) Forms can be downloaded from	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of Corporate Insolvency Resolution Process against **JAI SAI RAM STEEL PRIVATE LIMITED** on 30.07.2021.

The Creditors of **JAI SAI RAM STEEL PRIVATE LIMITED** are hereby called upon to submit their claims with Proof on or before 20.08.2021 to Interim Resolution Professional at the address mentioned against item 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of Claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




New Delhi
Date: 05.08.2021

Sunil Prakash Sharma
Interim Resolution Professional